

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 1004/MP/2025 along with IA No. 129/2026

Subject : Petition under Section 79(1)(c) and (f) of the Electricity Act, 2003 read with Regulations 41 and 42 of the Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2022 *inter alia* seeking directions for acceptance of Capex LC to fulfil the requirement of submitting documents demonstrating achievement of financial closure.

Petitioner : TP Saurya Limited (TPSL)

Respondent : Central Transmission Utility of India Limited and Anr.

Petition No. 20/MP/2026 along with IA No. 6/2026 & No. 106/2026

Subject : Petition under Section 79(1)(c) and (f) of the Electricity Act, 2003 read with Regulations 41 and 42 of the Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2022 *inter alia* seeking directions against Central Transmission Utility of India Limited to accept documents submitted by Tata Power Renewable Energy Limited demonstrating achievement of financial closure.

Petitioner : Tata Power Renewable Energy Limited (TPREL)

Respondent : Central Transmission Utility of India Limited and Ors.

Date of Hearing : **11.8.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V, Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Venkatesh, Advocate, TPSL & TPREL
Shri Suhael Buttan, Advocate, TPSL & TPREL
Shri Nikunj Bhatnagar, Advocate, TPSL & TPREL
Shri Shubham Arya, Advocate, CTUIL
Ms. Pallavi Saigal, Advocate, CTUIL
Ms. Muskan Agarwal, CTUIL

Record of Proceedings

At the outset, the learned counsel for the Petitioner sought a week's time to file a rejoinder to the replies filed by the Respondent, CTUIL, in Petition No. 20/MP/2026.



2. Considering the above request, the Commission permitted the Petitioner to file its rejoinder within a week. The Commission also directed the Petitioners to file the information/clarification as sought *vide* the Record of Proceedings dated 3.2.2026 on an affidavit within two weeks. In the meantime, the parties shall maintain the *status quo* till the next date of hearing.

3. The Petitioner is further directed to submit, on an affidavit, within two weeks, for each connectivity involved under the both Petitions, whether the capex LC issued are assigned with individual connectivity and whether the Capex LC submitted for each connectivity have been discounted or not?

4. CTUIL is directed to file, on an affidavit, within a week, the reply to the IAs and FC compliance status in respect of connectivity of 82.5 MW at Karur PS (under 20/MP/2026) and 300 MW at Bikaner-III (under 1004/MP/2025), with advance copy to the Petitioner, who may file rejoinder thereafter within a week.

5. The Petitions will be listed for hearing on **17.9.2026**.

By order of the Commission

(T.D. Pant)
Joint Chief (Law)